

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH
~~NEW WDXDXDXHKK~~O.A. No. 41
~~ExxxExx~~

1991

DATE OF DECISION 14.3.1991Shri Bharatkumar Pandit PetitionerMr. D. M. Thakkar Advocate for the Petitioner(s)

Versus

Union of India & Ors. RespondentMr. R. M. Vin Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. M. M. Singh : Administrative Member

The Hon'ble Mr. R. C. Bhatt : Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement? NO
2. To be referred to the Reporter or not? NO
3. Whether their Lordships wish to see the fair copy of the Judgement? NO
4. Whether it needs to be circulated to other Benches of the Tribunal? NO

Shri Bharatkumar Pandit,
Champrajpur,
Via Jetpur Kathi,
Dist. Rajkot.

: Applicant

(Advocate: Mr.D.M.Thakkar)

Versus

1. Union of India
Through:

The General Manager,
Western Railway,
Churchgate, Bombay.

2. The Divisional Railway
Manager, Western Railway,
Bhavnagarpara, Bhavnagar.

: Respondents

(Advocate: Mr.R.M.Vin)

O R A L O R D E R

Date: 14.3.1991

O.A./41/91

Per: Hon'ble Mr. M.M.Singh

: Administrative Member

1. Heard Mr.D.M.Thakkar, learned counsel for the applicant on admission.

2. The applicant's case is that his application to respondents to change his present category from Artisan Khalasi to Khalasi Cleaner has been wrongly rejected by the respondents.

3. The order of rejection is dated 22.11.1990 and has been issued pursuant to applicant's request dated 21.11.1990. This order is to the effect that the respondents examined his case and found that the applicant is overage and therefore his application for change of designation cannot be considered.

4. The reason for change of category figuring in the Original Application is that the applicant figures out better chances of promotions in the category of Khalasi Cleaner than in his present category of Artisan Cleaner. It is to be noticed that the applicant was absorbed as Khalasi Artisan on 12.3.1973. Once a cadre is finalised,

its members have to await chances of promotion available to the members figuring in the cadre. Change of cadre on grounds of better chances of promotion in the other cadre to which change is sought after it would cause unending ^{change} ~~claws~~ in the administration and no cadres will be final and members will keep shifting from one to the other on mere ground of better prospects of promotion. This situation cannot be allowed to arise.

5. The application is rejected.

R.C.B

(R.C.Bhatt)
Judicial Member

M.M.S

(M.M.Singh)
Administrative Member

a.a.b.